

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

I.A. NO. 601 OF 2025

IN

APPEAL NO. 45 OF 2025

IN THE MATTER OF:

Vipin Kumar Saena

...Applicant

Versus

SEIAA & Anr.

...Respondents

AND

IN THE MATTER OF:

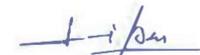
Naveen Kumar

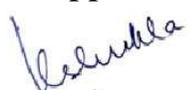
...Impleadment/Intervention

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Through


Appellant



VK Shukla

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Date: 15.09.2025

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Naveen Kumar ...Impleadment/Intervention

**REPLY TO APPLICATION FOR IMPLEADMNT/
INTERVENTION & DIRECTIONS**

MOST RESPECTFULLY SHOWETH:

1. That the preset matter is pending adjudication and is listed before this Hon'ble Court on 12.11.2025.
2. That at the outset the appellant denies each and every averment of both the application unless specifically admitted. A perusal of contents of both the applications shows that they are identical and repetitive in nature, therefore, the appellant is filing a common reply to both the applications.

PRELIMINARY SUBMISSIONS

1. Past Mischievous Conduct and Extortion Threats

That the past conduct of the applicant/intervener and his close associate Sanjeev Gupta shows a consistent pattern of threats, blackmail, and attempts at extortion.

3. That on 18.11.2022, EC was granted in favour of the appellant. On the very next day, i.e. on 19.11.2022 at around 4 pm, Sanjeev Gupta called the Appellant and threatened him. The extract and English transcript of call recording of Sanjeev Gupta (MOBILE NO. +91 81711 99999) dated 19.11.2022 is as under:

“Sanjeev: “Listen Saxena ji, let me tell you one thing—tie this knot in your mind. You are doing mining work. In this line, sometimes a person doesn’t even put in money, yet walks away with the full share. It all depends on his own guts, how he manages to take it.”

“Right now your registry isn’t done, keep this in mind. The day you get it registered and get fully trapped, on that day you’ll be stripped of everything and left wandering.”

“You’ll be roaming everywhere, pleading—‘even get my paint stripped off’—but brother, you’ll have to fall in line whichever way it comes. Right now you don’t even know what kind of compromises exist in mining.”

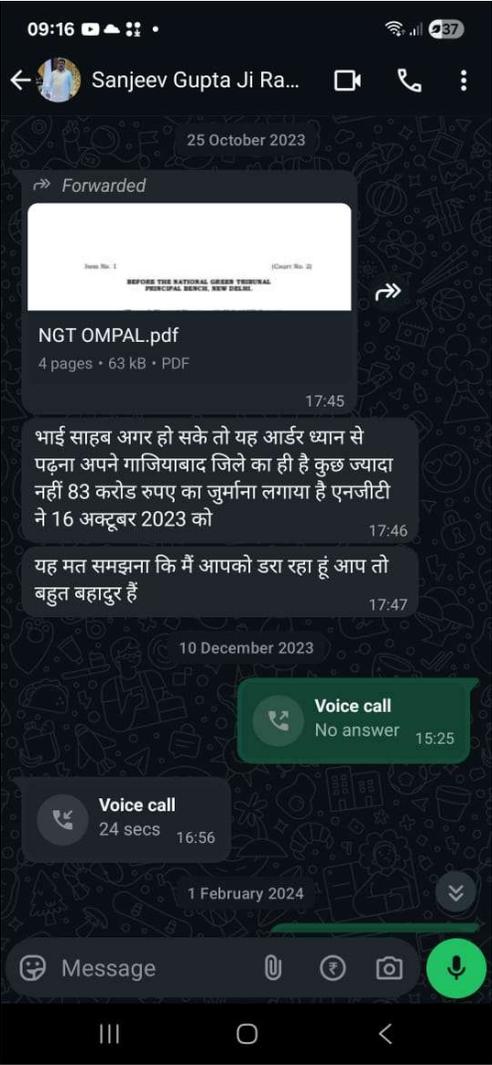
4. That it is submitted that such criminal intimidation has no nexus with environmental protection or with the EC under challenge, and hence the very foundation of the present application is tainted with mala fides. This establishes that

the present applicant is not a bona fide environmental crusader but is pursuing private enrichment through misuse of the judicial forum.

The date wise threatening and mischievous actions of applicant/ intervener through his associate Sanjeev Gupta at various stages from the very inception from the grant of EC till cancellation of EC are as under:

Date	Particulars
18.11.2022	EC was granted in favour of the Appellant.
19.11.2022	Sanjeev Gupta called and threatened the Appellant as extracted above.
	Thereafter, when their calls were found recorded, they shifted to WhatsApp calls/messages, demanding 50% partnership without any investment, or in the alternative, a lump sum of Rs. 10 crores.
11.01.2023	Mining lease was granted in favour of the appellant
23.02.2023	To extort money from the appellant, the applicant through some of his associate collected some of the photographs of the appellant's mining site ignoring other

	mines completely which were running both side at the bank of River Dhasan in the same area.
04.07.2023	Thereafter, the applicant filed OA No.440 of 2023, which was dismissed by this Hon'ble Tribunal disclosing no cause of action.
22.10.2023	Thereafter, the applicant filed Appeal before Hon'ble Supreme Court and the notice got issued on 20.10.2023 and the appellat received the same on 23.10.2023.
25.10.2023	On 25.10.2023, the applicant through Sanjeev Gupta, sent on Whatsapp, an order passed by this Hon'ble Tribunal, wherein, a penalty of Rs.83 Cr. was imposed on the project proponent and again demanded 50% partnership or Rs.10 Cr. for withdrawing the appeal filed before Hon'ble Supreme Court.

	
Feb, 2024	<p>When the appellant refuse to accept the extortion demanded by the applicant he pressed the appeal before Hon'ble Supreme Court and the matter back to this Hon'ble Tribunal and thereafter, based on the joint committee observations wherein, no allegation of illegal mining was found, ignoring the 412 page compliance report</p>

	filed by the appellant on 24.10.2024 and despite filing I.A. No.535 of 2024, seeking a direction for joint committee to check the compliance of the conditions of EC, UP SEIAA cancelled the EC against the present appeal is filed.
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5. That even otherwise, the present appeal under Section 16 of the National Green Tribunal Act, 2010 is confined to judicial review of the SEIAA's order cancelling the Appellant's Environmental Clearance. The applicant is a resident of Meerut, UP and his associate Sanjeev Gupta is from Rampur, UP and the mining lease exists at Jhansi.
6. That the proposed intervener discloses no independent, legally enforceable right that would be affected by adjudication of this appeal, and his participation is neither necessary nor proper for complete and effective disposal. Under Section 19 of the Act, the Tribunal, while guided by natural justice, regulates its own procedure; equally, Rule 24 of the NGT (Practice & Procedure) Rules limits interlocutory directions to what is necessary for the case at hand. The Respondent-authority is fully capable of defending its order.
7. That this Hon'ble Tribunal in several cases (e.g., Vikrant Tongad v. MoEF, Goa Foundation v. UOI) has held that impleadment is not to be permitted where the applicant has

no direct nexus with the project, site, or environmental issue in dispute. Intervention must be confined to persons with a demonstrable legal or environmental interest, not those motivated by collateral considerations. Even otherwise, the facts establish that the present applicant is not a bona fide environmental crusader but is pursuing private enrichment through misuse of the judicial forum.

Without prejudice, if the Tribunal deems it appropriate to hear the applicant, it may do so without formal impleadment, restricting him to submissions that do not enlarge the scope of this appeal or introduce new issues/reliefs.

**PARA WISE REPLY TO IMPLEADMENT APPLICATION
(I.A. NO. 601 OF 2025)**

8. That the contents of Para 1 to 2 as stated do not call for any comments so far as they are formal in nature and matter of record.
9. That the contents of Para 3 as stated are totally false, incorrect and hence denied. The applicant is a resident of Meerut and has never seen the site in question which is at Jhansi, but he has filed this frivolous complaint against the appellant for extortion of money in connivance with Sanjeev Gupta who is a liquor mafia at Rampur and close associate of the applicant. Actually, he has nothing to do with environment, river or any social as alleged but his antecedents show that he is indulging in extortion of money business from the mine lease holders in various areas.

10. That the contents of Para 4 and 5 as stated do not call for any comment so far as they are matter of record being orders passed by this Hon'ble Tribunal.
11. That the contents of Para 6 to 13 are totally false, misleading and are wrong hence denied. The real character of the petitioner can be seen from the extract of telephonic conversation and Whatsapp messages at the time after rejection of his OA he filed appeal before Hon'ble Supreme Court and after notice by Hon'ble Court he approached the appellant through Sanjeev Gupta sharing an order of this Hon'ble Tribunal wherein, a penalty of Rs.83 cr was imposed as an example that if the appellant does not fulfil their demand they will continue with frivolous litigation against the appellant and not allow him to continue with the mining activity.

SHORT REPLY TO APPLICATION FOR DIRECTION (I.A. NO. 602 OF 2025)

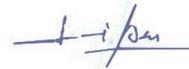
12. That the appellant has gone through the contents of application for directions and have understood the contents thereof. A perusal of the same shows that the contents of the application are mere repetition of the application for impleadment, which had already been replied herein before. Thus, the appellant is not replying the same separately to avoid repetition and for the sake of brevity.

Therefore, the appellant seeks indulgence of this Hon'ble Tribunal to read and rely upon the reply to the

application for impleadment as reply to application for directions as well.

In view of the aforesaid facts and submissions, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

1. Dismiss both the applications i.e. for impleadment/intervention and directions with exemplary costs, as they are frivolous, vexatious, and filed with ulterior motives.
2. Direct an appropriate investigation by the police/competent authority into the extortion racket operated by the applicant/intervener and his associates.
3. Alternatively, without prejudice, if the Tribunal still considers it necessary to hear him, restrict his participation, if at all, making submissions without formal impleadment.



Appellant

Through



VK Shukla

Advocate for the Appellant

B-69, LGF, Lajpat Nagar-1,

New Delhi – 110024

Mob. No. +91 88001 3234

Email: vkslawoffices@gmail.com

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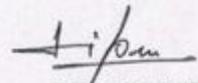
IN THE MATTER OF:

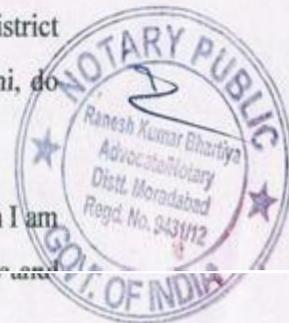
Naveen Kumar ... Impleadment/Intervention

AFFIDAVIT

I, Vipin Kumar Saxena S/o Shri Om Prakash Saxena, aged about 53 years R/o HIG-A/135, Aashiyan Prtham, District Moradabad, Uttar Pradesh - 244001, presently at New Delhi, do hereby solemnly affirm and state as under:

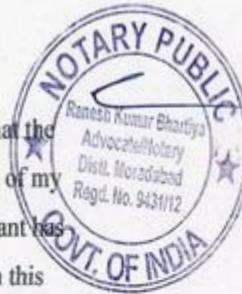
1. That, I am the appellant in the present case and as such I am well conversant with the facts and circumstances of the case and am competent to swear this affidavit.
2. That I have gone through the contents of the accompanying reply. The same has been drafted as per my instructions, the contents of which are true and correct to the best of my knowledge and belief derived from the records in vernacular language.
3. That all the annexures to the accompanying reply are true and correct copies of their respective originals.


DEPONENT



VERIFICATION:

I, the deponent above named do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge derived from the records and nothing relevant has been concealed therefrom. Verified at _____ on this _____ day of September, 2025



[Signature]
DEPONENT

Writin Kuman Sakarya
15/09/2025
solemnly affirmed before me by Sni/Smt/Ka...
deponent who is identified as Sni/Km...
Clerk of sni/smt./Km...
I have satisfied my self after examining the depo-
nent that he / she under strict the contents of
the affidavit and the same has been read over
and explained by me Recd. Rs. _____ as fees
Sl. No. _____

[Signature]
Ranesh Kumar Bhartiya
Advocate/Notary
Regd. No. 9431/12
Distt. Moradabad

**PROOF OF SERVICE****12**

V.K. Shukla <madhavnassociates@gmail.com>

Appeal No. 45 of 2025 titled as "Vipin Kumar Saxena Vs. SEIAA & Anr."

1 message

V.K. Shukla <madhavnassociates@gmail.com>
To: akashvashishtha.official@gmail.com

Fri, Sep 19, 2025 at 7:48 PM

Akash Vashishtha
Adv for applicant/ impleaderSir,
PFA copy of reply to your IAs filed for impleadment & Directions in the abovesaid appeal.
Regards**V.K. SHUKLA**
Advocate, Supreme Court of India
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